CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI



OA NO. 1637/2004

This the 8th day of July, 2004

HON'BLE JUSTICE SH. V.S.AGGARWAL, CHAIRMAN HON'BLE SH. S.A.SINGH, MEMBER (A)

Gaj Raj R/o WZ-114A, Vill. Todapur, PO Pusa, New Delhi.

Ø

...Applicant.

(By advocate: Shri Yogesh Sharma)

Versus

- 1. N.C.T. of Delhi through the Chief Secretary, New Sectt. New Delhi.
- The Director
 Directorate of Social Welfare,
 Govt. of NCT of Delhi,
 GLNS Complex, Delhi Gate,
 New Delhi.

... Respondents.

ORDER (ORAL)

By Justice Shri V.S.Aggarwal, Chairman

The relevant facts are that the applicant had faced disciplinary proceedings. In those proceedings, an order removing the applicant from service had been passed. The applicant filed OA 2437/96, which was decided by this Tribunal on 3.5.2000. The respondents were directed to consider the matter afresh with respect to the quantum of the punishment.

- 2. After the decision of this Tribunal, the penalty has been reduced to that of imposing compulsory retirement.
- 3. By virtue of the present application, the applicant seeks a direction to be issued to refix the pension and other pensionary benefits after granting the

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benefit of upgradation under Staff Car Driver Scheme in grade w.e.f. 01.8.1993. According to the applicant, similar situated persons have been granted the said benefits.

- 4. In this regard, the applicant has already submitted a representation, copy of which is at annexure A-1. However, the same has not yet been disposed of.
- 5. Taking stock of the facts referred to above, it is directed that Director, Directorate of Social Welfare (respondent no.2) would consider the said representation and after taking stock of the facts and circumstances to pass an appropriate speaking order preferably within four months of the date of the certified copy of the present order and communicate it to the applicant. The O.A. is disposed of.

S.A. Sirigh)
Member(A)

(V.S. Aggarwal) Chairman

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